

Government of Jammu and Kashmir  
Civil Secretariat  
Home Department  
Jammu.

Notification,  
Jammu, the 10<sup>th</sup> February, 2020

S.O 52 .-Whereas, on 25-08-2018 Police Station, Handwara received missing reports from the parents of (1) Umar Bashir Sheikh S/o Bashir Ahmad Sheikh, (2) Umar Khazir Sheikh @ Danish S/o Khazir Mohammad Sheikh R's/o Chotipora, (3) Wasim Ahmad Khan S/o Furtaz Ahmad R/o Kargam and (4) Tahir Abdullah Bhat S/o Mohammad Abdullah Bhat R/o Kohroo stating therein that their wards are missing since 24-08-2018; and

2. Whereas, during investigation, Police Handwara came to know that the missing youth have joined Unlawful Organization (Al Badar outfit) with the intention to indulge in subversive activities in the area; and

3. Whereas, a case FIR No. 337/2018 U/S 13, 18-B, '39 of Unlawful Activities, 1967 was registered in Police Station, Handwara and investigation set into motion ; and

4. Whereas, during investigation of the case, it surfaced that all the aforementioned accused persons have joined militant ranks on being motivated and instigated by one Ajaz Ahmad Mir (OGW) S/o Gh. Ahmad Mir R/O Langate Kupwara; and

5. Whereas, during further investigation it came to fore that one Ishaq Ahmad Sheikh S/O Gh. Mohammad Sheikh R/o Chotipra had transported the above mentioned accused persons in vehicle bearing Reg. No. 0720-JK09B and facilitated their stay in Kupwara, however in the meantime the accused persons were arrested by the Police; and

6. Whereas, statement of witnesses U/S 161 & 164-A Cr.PC were re recorded and other evidence collected by the investigating officer and on conclusion of the investigation by the IO, a prima facie case against the below mentioned accused persons has been proved under various provisions of Unlawful Activities (Prevention) Act, 1967 as shown against each:-

S.No.	Name of accused	Offence
1.	Umar Bashir Sheikh S/o Bashir Ahmad Sheikh R/O Chotipora	13ULA(P)
2.	Umar Khazir Sheikh @ Danish S/o Khazir Mohammad Sheikh R/o Chotipora,	
3.	Wasim Ahmad Khan S/o Furtaz Ahmad R/o Kargam	
4.	Tahir Abdullah Bhat S/o Mohammad Abdullah Bhat R/o Kohroo	
5.	Ishaq Ahmad Sheikh S/O Gh Mohammad Sheikh R/O	

	Chotipora	
6.	Ajaz Ahmad @ Ajaz Molvi (OGW) S/O Gh Ahmad Mir R/O Langate Kupwara	18-B,39 ULA(P) Act

7. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the Case Diary file and all the other relevant documents relating to the case and has come to a conclusion that case for prosecution against the accused persons has been prima-facia made out; and

8. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable u/s 13,18-B,39 Unlawful Activities (P) Act, 1967, in case FIR No. 337/2018 of Police Station Handwara.

By order of the Government of Jammu and Kashmir.

Sd/-

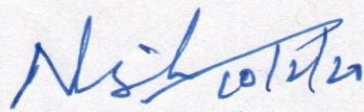
Principal Secretary to the Government  
Home Department

No. Home/Pros/212/2019

Dated: 10 02.2020.

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Under Secretary to the Government  
Home Department